

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

TA No.62/5706/2020 (SWP.No.1633/2015)

This the 25th day of November, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Ghulam Nabi Khan, Age 49 years, S/o Kh. Sarandaz Khan, R/o
Manzgam Kupwara.

.....Applicant

(Advocate: Mr. Bhat Fayaz Ahmad)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt. Education Department Civil Sectt. Sringar/Jammu.
2. Director School Education, Kashmir, Srinagar.
3. State Project Director, SSA/Saakshar Bharat Mission, Srinagar.
4. Dy. Commissioner, Kupwara/Chairman Saakshar Bharat Mission.
5. Chief Education Officer, Kupwara.
6. Principal DIET Kupwara.
7. Arif Iqbal Mailk, Principal at present DIET Kupwara.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, Deputy Advocate General)



O R D E R
[O R A L]

Justice L. Narasimha Reddy, Chairman:

The applicant filed SWP No. 1633 of 2015 before the Hon'ble High Court of Jammu and Kashmir, challenging the order dated 14.07.2015 through which he was placed under suspension. The Hon'ble High Court passed an interim order on 05.08.2015.

2. The Writ Petition has since been transferred to this Tribunal in view of the reorganization of the State of Jammu and Kashmir and renumbered as T.A. No. 62/5706/2020.

3. Today, we heard Mr. Bhat Fayaz Ahmad, learned counsel for the applicant and Mr. Sudesh Magotra, learned Deputy Advocate General, for the respondents.

4. The applicant was placed under suspension way back in the year 2015, and shortly thereafter, the Hon'ble High Court passed an interim order on 05.08.2015. The result is that the applicant is continuing in service. It is not known as to whether any disciplinary proceedings were initiated and if initiated, what is stage thereof.

5. We, therefore, dispose of the T.A. directing that in case, the disciplinary proceedings are still pending, they shall be concluded at the earliest. If, on the other hand, there are concluded, nothing further needs to be done. There shall be no order as to costs.

(A.K. BISHNOI)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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